

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. No. 605/94.

Dt. of Decision : 5.7.94.

Mr. K. Apurvachandra Reddy

.. Applicant.

Vs

1. Mr. Balakrishna Nair,
Chief Engineer (South Zone)
AIR & T.V. 38/39,
Greams Road,
Madras - 600 006, T.N.

2. Mr. V.V. Sastry,
Station Director,
All India Radio
Saifabad,
Hyderabad-500 004.

.. Respondents.

Counsel for the Applicant : Mr. K. Apurvachandra Reddy,
Party-in-person.

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMIN.)

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DA 605/94.

Dt. of Order: 5-7-94.

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (A)).

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Heard the applicant who appeared in person and argued his case. Admit.

2. Heard Shri NR Devraj, learned senior standing counsel for Central Government.

3. The Grievance of the applicant is against his transfer from All India Radio, Hyderabad to Doordarshan Kendra, Ramanthapur, Hyderabad, vide impugned order dt.3-5-94. He has complied with the order and reported to Doordarshan Kendra, Ramanthapur, Hyderabad, where he is presently working.

4. The applicant elaborately contends that although he was entitled to the use of public transport or compensation in lieu there-of, he was not provided with either for proceeding to and returning from duty at odd hours. His several representations to the authorities concerned resulted only in causing them annoyance and consequently the respondents chose to get rid of the applicant by means of the impugned transfer orders.

5. Prior to his posting to Hyderabad he was serving with AIR HPT Avadi, Madras, from where he was transferred to LPT Vaniambadu as a result of the applicant's activities as the Association's office-bearers. The said transfer was

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effected even before he completed the usual tenure of four years. He was transferred from Vaniambadi to Hyderabad because he has highlighted the malpractices of Station Heads which were against the welfare of the employees. Similarly on his assumption of duty at Hyderabad, he took up the matter of misuse of vehicles by responsible officers, their unusual favouritism to the Drivers for detention for private use and domestic purpose. He also requested the authorities concerned to provide him transport for attending to duty at odd hours but his request was not accepted. Though the applicant's activities were all directed for achieving better service conditions to the staff of AIR, Hyderabad, the Respondents took the decision to shift him from AIR to Doordarshan.

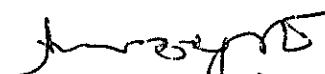
6. Shri NR Devraj, learned standing counsel for the Respondents states that the Department was providing transport to the staff, and all the staff ~~who~~ are required to make use of it by reaching the various points through which the transport would ~~apply~~ ^{ply}. The Respondents contend that the applicant insisted on the transport reporting to his house ~~to work~~. Further for taking him ~~up~~ Respondents contend that if the transport will have to reach each employee's house, it would not be possible to bring the employees in time to their place of work. It is also stated on behalf of the Respondents that the applicant came to AIR Hyderabad on 3-5-91 and his transfer from AIR, Hyderabad to Doordarshan,

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Ramanthapur after a period of three years is not violative of any rule or regulation.

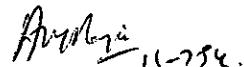
7. In view of the aforesated circumstances we are not inclined to take the view that the transfer order dt.3-5-94 was issued ~~malafide~~, or that any particular official in the AIR was instrumental in getting the applicant ~~pushed~~ out of AIR, Hyderabad. The transfer being from one unit to another in the same organization, there was ~~no~~ ^{no} serious personal problem to the applicant.

8. For the aforesaid reasons we find no merit in this O.A. and the same is hereby dismissed. No costs.


(A.B. GORTHI)
Member (A)

Dt. 5th July, 1994.
Dictated in Open Court.

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DEPUTY REGISTRAR(J)

Copy to:

1. The Chief Engineer, (South Zone),
AIR & T.V. 3B/39,
Greams Road,
Madras - 600 006.
2. Station Director, All India Radio,
Saifabad, Hyderabad.
3. One copy to Mr. K. Apurvachandra Reddy, Party-in-person,
Senior Technician, Doordarshan Kendra,
Hyderabad.
4. One copy to Mr. N. R. Devraj, Sr. CGSC., CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

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Mr
8/7/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHIEF JUSTICE
AND

THE HON'BLE MR. A. B. GARTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(C UDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 5 - 7 - 1994.

ORDER/JUDGMENT: ✓

M.R./R.A/C.A. No.

O.A. No. 605/94 ✓

T.A. No.

(H.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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